

Allocation of foodgrains sugar and kerosene

†3294. SHRI THAAWAR CHAND GEHLOT : Will the Minister of CONSUMER AFFAIR, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

- (a) the quantity of foodgrains, sugar and kerosene allocated to the States, as per their demand under Public Distribution System during the last two years the details thereof, year-wise and State-wise;
- (b) the States which were allocated lesser quantity of foodgrains, sugar and kerosene etc. in proportion to their population along with the reasons therefor;
- (c) the names of States whose proposals for increasing their quota under Public Distribution System were received by the Central Government during the last two years and the details thereof, State-wise; and
- (d) the action taken by Government on the above proposals?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS) : (a) to (d) The commodity-wise details are as under :

Foodgrains : Under the Targeted Public Distribution System (TPDS), allocation of foodgrains to States/Union Territories (UTs) is made on the basis of 1993-94 poverty estimates of Planning Commission and March 2000 population estimates of Registrar General of India. Allocation of foodgrains is made for all accepted number of 6.52 crore Below Poverty Line (BPL) families, including 2.43 crore Antyodaya Anna Yojana (AAY) families identified by the States/UTs in the country @ 35 kg. per family per month. Allocation of foodgrains for Above Poverty Line (APL) families is made depending upon availability of foodgrain stocks in the Central Pool and past offtake by the States/UTs. Presently, these allocations range between 15 and 35 kg per family per month. These norms are uniformly applicable to all States/Union Territories (UTs).

Requests have been received mainly from Arunachal Pradesh, Bihar, Chhattisgarh, Goa, Haryana, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Kerala, Madhya Pradesh, Meghalaya, Mizoram, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttarakhand, West Bengal, Dadra and Nagar Haveli and Lakshadweep for additional/increased allocation of foodgrains for BPL and APL categories under TPDS. Considering the availability of surplus stocks in the Central Pool and the requests of States/UTs, *ad hoc* additional allocations of foodgrains have been made to the States/UTs. The State-wise details of the normal and additional/*ad hoc* allocations of foodgrains (rice and wheat) made during the last two years (2010-11 and 2011-12) for BPL and APL families are given in Statement I, II and III (*See below*).

† Original notice of the question was received in Hindi.

Kerosene (SKO) : Government makes Quarterly Allocation of PDS SKO to States/UTs under the Public Distribution System (PDS) for the purpose of cooking and illumination only. Further distribution of the PDS SKO allotted to the respective State/UT within its territory is the responsibility of the respective State/UT Governments. The scale and criteria of PDS SKO distribution are also decided by the respective States/UTs.

During 2010-11, 2011-12 and the current year, requests for enhancement/restoration of PDS Kerosene quota were received from several States/UTs, including Andhra Pradesh, Arunachal Pradesh, Chandigarh, Dadra and Nagar Haveli, Delhi, Gujarat, Haryana, Himachal Pradesh, Kerala, Karnataka, Lakshadweep, Maharashtra, Meghalaya, Puducherry, Tamil Nadu, Uttarakhand and West Bengal etc. These requests were examined on merit, and action taken accordingly. PDS SKO allocation figures during last two years are given in Statement IV (*See below*).

Levy Sugar : In February, 2001, the Central Government, in a move toward better targeting Public Distribution System (PDS), has restricted the supply of levy sugar under the PDS to Below Poverty Line (BPL) families except in the North Eastern States, Hill States and Island Territories where universal coverage was allowed to continue on the basis of 2001 census. The Central Government is allocating levy sugar to all States/UTs as per their fixed monthly quota on monthly basis. A Statement showing State-wise allocation of levy sugar during last three sessions *i.e.* 2008-09 to 2010-11 is given in Statement-V (*See below*). The Government of Himachal Pradesh, Uttarakhand and Mizoram had requested for enhancement of their monthly levy sugar quota. However, requests of the State Governments could not be acceded to as it would require an increase in levy obligation on the sugar factories, which will also have financial implications on account of increased subsidies.

Statement I

Allocation of Food Grains under TPDs for the year 2010-11 & 2011-12

Sl.No.	States/UTs	(In Thousand Tons)	
		Allocation	
		2010-11	2011-12
1	2	3	4
1.	Andhra Pradesh	3676.48	3738.25
2.	Arunachal Pradesh	101.56	101.56
3.	Assam	1673.13	1806.76
4.	Bihar	3543.19	3650.31
5.	Chhattisgarh	1168.03	1218.75

1	2	3	4
6.	Delhi	595.73	597.86
7.	Goa	6875	60.32
8.	Gujarat	1886.00	2018.74
9.	Haryana	685.24	732.42
10.	Himachal Pradesh	508.99	519.15
11.	J & K	757.10	756.80
12.	Jharkhand	1319.41	1339.03
13.	Karnataka	2260.48	2386.65
14.	Kerala	1399.65	1431.67
15.	Madhya Pradesh	2610.45	2680.74
16.	Maharashtra	4490.41	4647.11
17.	Manipur	141.84	160.85
18.	Meghalaya	182.93	181.70
19.	Mizoram	70.14	70.14
20.	Nagaland	126.88	126.88
21.	Orissa	2221.79	2118.91
22.	Punjab	786.35	814.10
23.	Rajasthan	2037.13	2115.14
24.	Sikkim	44.25	44.27
25.	Tamil Nadu	3722.83	3722.83
26.	Tripura	302.62	308.03
27.	Uttar Pradesh	6948.95	7114.59
28.	Uttarakhand	474.12	501.70
29.	West Bengal	3601.86	3763.75
30.	A & N Islands	34.02	34.02
31.	Chandigarh	31.38	34.98
32.	D & N Haveli	9.92	10.28

1	2	3	4
33.	Daman and Diu	4.98	5.43
34.	Lakshadweep	4.62	4.62
35.	Puducherry	56.11	58.91
TOTAL		47547.33	48876.85

Note : Includes the additional allocation made for APL category in August 2010 and June 2011.

Statement II

Adhoc Additional Allocations made under TPDS during 2010-11 and 2011-12

(in thousand tons)

Sl.No.	State/UT	Allocation made for AAY/BPL/ APL on 19.05.2010	Allocation made for BPL on 07.09.2010 & 06.01.2011	Allocation made for APL on 06.01.2011	Allocation made for BPL on 16.05.2011
1	2	3	4	5	6
1.	Andhra Pradesh	268.957	511.570	255.220	311.570
2.	Arunachal Pradesh	4.114	12.592	3.104	7.592
3.	Assam	196.381	290.794	282.673	220.794
4.	Bihar	201.943	500.214	116.258	600.214
5.	Chhattisgarh	149.974	143.784	205.047	143.784
6.	Delhi	47.294	31.364	51.509	31.364
7.	Goa	5.440	3.680	5.904	3.680
8.	Gujarat	148.869	162.572	144.063	162.572
9.	Haryana	53.516	60.504	51.205	60.504
10.	Himachal Pradesh	21.369	39.416	16.128	39.416
11.	J & K	30.634	56.440	63.139	56.440
12.	Jharkhand	74.052	183.584	42.587	183.584
13.	Karnataka	160.429	239.946	136.922	239.946
14.	Kerala	153.870	125.653	179.893	119.168

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1	2	3	4	5	6
15.	Madhya Pradesh	164.951	516.324	121.077	316.324
16.	Maharashtra	301.359	501.060	242.956	501.060
17.	Manipur	6.919	17.730	5.231	12.730
18.	Meghalaya	7.633	19.034	5.773	14.033
19.	Mizoram	5.678	10.214	18.149	10.214
20.	Nagaland	10.268	14.510	13.864	19.510
21.	Orissa	115.447	252.906	75.819	252.906
22.	Punjab	67.592	35.888	276.145	35.888
23.	Rajasthan	301.478	236.420	239.700	186.420
24.	Sikkim	.285	4.498	1.646	10.778
25.	Tamil Nadu	235.994	372.918	195.767	377.918
26.	Tripura	12.274	22.622	9.269	22.622
27.	Uttar Pradesh	444.406	818.880	335.641	818.880
28.	Uttarakhand	20.723	38.188	165.650	38.188
29.	West Bengal	246.891	397.152	202.822	397.152
30.	A & N Islands	1.377	2.146	1.150	2.146
31.	Chandigarh	3.451	1.764	3.907	1.764
32.	D & N Haveli	0.612	1.382	0.391	1.382
33.	Daman and Diu	0.000	0.268	0.478	0.268
34.	Lakshadweep	0.187	0.230	0.174	0.230
35.	Puducherry	3.808	6.442	3.039	10.711

Note : (1) Includes reallocations made to some States within the overall allocation of 30.66 lakh tons under May 2010.

(2) Includes reallocation made to some States within the overall allocation of 25.00 lakh tons each under January 2011 APL/BPL allocation.

(3) Includes reallocation made to some States within the overall allocation of 50 lakh tons under May 2011 BPL allocation.

Statement III

Allocation of Foodgrains (Rice and Wheat) made to 174 poorest districts in 27 States as per the recommendation of Wadhwa Committee during the year 2011-12

(in thousand tons)				
Sl.No.	States	BPL Allocation	AAY Allocation	Total Allocation BPL + AAY
1	2	3	4	5
1.	Andhra Pradesh	71.869	44.928	116.797
2.	Arunachal Pradesh	0.454	0.283	0.737
3.	Assam	9.458	5.882	15.340
4.	Bihar	437.307	159.204	596.511
5.	Chhattisgarh	98.523	33.429	131.952
6.	Gujarat	31.754	19.748	51.502
7.	Haryana	4.459	2.280	9.739
8.	Himachal Pradesh	10.457	1.080	11.537
9.	Jammu and Kashmir	9.705	2.052	11.757
10.	Jharkhand	92.355	39.874	132.229
11.	Karnataka	19.357	12.038	31.395
12.	Kerala	3.648	1.420	5.068
13.	Madhya Pradesh	203.514	74.530	278.044
14.	Maharashtra	65.240	40.572	105.812
15.	Manipur	0.864	0.351	1.215
16.	Meghalaya	1.060	0.659	1.719
17.	Mizoram	0.098	0.061	0.159
18.	Nagaland	0.194	0.121	0.315
19.	Orissa	88.744	55.189	143.933
20.	Punjab	1.134	0.705	1.839
21.	Rajasthan	70.762	28.292	99.054
22.	Sikkim	0.241	0.023	0.264

1	2	3	4	5
23.	Tamil Nadu	25.247	15.701	40.948
24.	Tripura	1.811	0.923	2.734
25.	Uttar Pradesh	195.281	121.443	316.724
26.	Uttrakhand	2.109	0.793	2.602
27.	West Bengal	159.884	99.431	259.315
TOTAL		1608.529	760.712	2369.241

Statement IV

Allocation of PDS Kerosene to States/UTs during last two years

Sl.No.	States/UTs	Quantity in MTs	
		2011-12	2010-11
1	2	3	4
1.	A & N Islands	5640	5640
2.	Andhra Pradesh	413080	463658
3.	Arunachal Pradesh	9049	9133
4.	Assam	257360	257725
5.	Bihar	638381	641837
6.	Chandigarh	5706	7135
7.	Chhattisgarh	145214	145504
8.	D & N Haveli	1933	2363
9.	Daman and Diu	1569	1812
10.	Delhi	47767	108093
11.	Goa	15390	17650
12.	Gujarat	524190	716386
13.	Haryana	122381	134344
14.	Himachal Pradesh	25270	31331
15.	J & K*	73994	73994
16.	Jharkhand	210332	210780
17.	Karnataka	419879	437986

1	2	3	4
18.	Kerala	153404	175172
19.	Lakshadweep	794	794
20.	Madhya Pradesh	487480	487480
21.	Maharashtra	979620	1217258
22.	Manipur	19723	19723
23.	Meghalaya	20283	20339
24.	Mizoram	6098	6163
25.	Nagaland	13307	13307
26.	Orissa	312019	313798
27.	Puducherry	8125	12243
28.	Punjab	212106	222098
29.	Rajasthan	397980	398167
30.	Sikkim	5127	5136
31.	Tamil Nadu	429068	493111
32.	Tripura	30556	30584
33.	Uttar Pradesh	1239455	1240286
34.	Uttaranchal	83673	86428
35.	West Bengal	750761	751275
TOTAL ALLOCATION		8066713	8758660

Note : Allocation of J & K include 3600 MT (4626 KL) KL for Laddakh Region allocated on yearly basis.

Effective 2011-12 - Allocation for Lakshadweep is for full year.

Statement V

*Statewise Levy Sugar Allocated under the Public Distribution System (PDS)
during the Sugar Seasons 2008-2009, 2009-2010 and 2010-2011*

(Qty. in '000' Tonnes)				
Sl.No.	State/UTs	2008-09*	2009-10*	2010-11*
1	2	3	4	5
1.	Andhra Pradesh	132.48	124.37	124.37

1	2	3	4	5
2.	Arunachal Pradesh #	11.29	10.29	10.27
3.	Assam #	233.26	224.38	224.52
4.	Bihar	97.58	165	251.07
5.	Chhattisgarh	59.92	55.26	56.28
6.	Delhi	37.76	37.16	37.16
7.	Goa	2.48	1.58	1.58
8.	Gujarat	79.66	75.44	75.98
9.	Haryana	33.64	3.08	32.06
10.	Himachal Pradesh	59.62	57.07	57.08
11.	Jammu and Kashmir #	91.57	88.04	87.80
12.	Jharkhand	4.9	84.87	86.27
13.	Karnataka	115.89	109.66	109.70
14.	Kerala	53.02	52.92	52.92
15.	Madhya Pradesh	161.13	155.8	155.83
16.	Maharashtra	189.45	176.37	176.43
17.	Manipur #	22.73	21.88	21.93
18.	Meghalaya #	21.76	20.96	20.96
19.	Mizoram #	8.65	8.35	8.24
20.	Nagaland #	15.14	14.64	14.64
21.	Orissa	111.42	108.52	108.58
22.	Punjab	21.7	20.87	20.86
23.	Rajasthan	99.3	94.54	94.61
24.	Sikkim	4.91	4.7	4.76
25.	Tamil Nadu	146.44	140.14	133.37
26.	Tripura #	34.38	32.88	32.86
27.	Uttar Pradesh	433.35	412.2	412.48
28.	Uttarakhand	75.78	73.38	73.49
29.	West Bengal	188.43	178.58	178.84

1	2	3	4	5
30.	A & N Island #	4.74	4.77	4.74
31.	Chandigarh	0.93	0.91	0.88
32.	D & N Haveli	0.63	0.6	0.6
33.	Daman and Diu	0.13	0.12	0.12
34.	Lakshadweep #	1.34	1.32	1.34
35.	Puducherry	2.32	2.12	2.08
TOTAL		2557.73	2591.77	2674.70

* Sugar season is reckoned from October to September.

These are FCI operated States/UTs for allotment and lifting of levy sugar.

Note : Special Festival Quota was allocated to the State Govts./UTs during 2008-09 only.

Fraudulent transactions in commodity exchanges

3295. DR. T.N. SEEMA : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

- (a) whether the Forward Markets Commission has conducted any investigation into the cases of fraudulent transactions in some commodity exchanges;
- (b) if so, the result of the investigation;
- (c) whether any tax evasion has been found in the cases;
- (d) whether Government has received any report on the malpractices and the investigations; and
- (e) what action has been taken against the culprits?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS) : (a) and (b) Yes, Sir. The Forward Markets Commission (FMC), the regulator of commodity futures markets under the provisions of the Forward Contracts (Regulation) Act, 1952 has conducted investigations into complaints received in a National Exchange and has found financial irregularities.

- (c) Any enquiry into complaint of tax evasion is under-way.

(d) and (e) Yes, Sir. However the matter is *sub-judice* as the alleged individual has moved the Court.

Commodities in futures market

3296. SHRI PARIMAL NATHWANI : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :